

ITEM NO.3

Court 3 (Video Conferencing)

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 2953-2954/2020

M/S ADANI GAS LIMITED

Appellant(s)

VERSUS

COMPETITION COMMISSION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.77246/2020-STAY APPLICATION and IA
No.77249/2020-EXEMPTION FROM FILING AFFIDAVIT)

Date : 09-09-2020 These matters were called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE INDU MALHOTRA
HON'BLE MR. JUSTICE K.M. JOSEPH

For Appellant(s) Mr. Arvind P. Datar, Sr. Adv.
M/S. Cyril Amarchand Mangaldas, AOR

For Respondent(s) Mr. Ritesh Kumar, AOR
Mr. Karan Singh Chandhiok, Adv.
Mr. Vikram Sobti, Adv.
Mr. Mehul Parti, Adv.
Mr. Salman Qureshi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Admit.

The quantum of the penalty required to be deposited in pursuance of the impugned order is Rs.6,40,00,000/- (Rupees six crore forty lac). The appellant shall deposit 50% of the said amount quantified at Rs.3,20,00,000/- (Rupees three crore twenty lac) within a period of four weeks subject to the result of the appeal. The recovery of the balance amount shall remain stayed pending the disposal of the appeal.

Mr. Sobti, learned counsel appears on behalf of the first respondent.

Counter affidavit, if any, be filed within a period of eight weeks.

List in the month of March 2021 for final disposal.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER